Opposition to NEET

- 539. SHRI DEVENDER GOUD T.: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that MCI has decided to conduct NEET from 2013 in all the States;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the State Government of Andhra Pradesh (AP) has requested for exempting AP from NEET for some time;
 - (d) if so, the reasons for not accepting the request;
- (e) whether it is also a fact that some States like Karnataka, Tamil Nadu, Maharashtra, Gujarat and Madhya Pradesh have gone to the court;
 - (f) if so, the details thereof; and
- (g) how the Ministry, in view of the above, is planning to go ahead on NEET exam?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

- (b) Medical Council of India (MCI) amended relevant regulations in December, 2010 which were further amended vide notifications dated 27.02.2012 for conduct of single common entrance examination for admission to Undergraduate (UG) and Postgraduate (PG) medical courses *viz.* National Eligibility-cum-Entrance Test (NEET) from 2013.
- (c) and (d) Yes. Based on the request of Andhra Pradesh and few other States, the Central Government postponed implementation of NEET by one year *i.e.* from the academic year 2012 to 2013. The Government has also agreed to hold NEET-UG in 6 different regional languages including Telugu.
- (e) to (g) The State Governments of Andhra Pradesh and Tamil Nadu have filed petitions against NEET in respective High Courts. These cases have been transferred to the Hon'ble Supreme Court of India. Government is keen to go ahead with implementation of NEET, however, conduct of NEET/or any exclusion would depend upon the outcome of the transfer petitions pending in the Hon'ble Supreme Court.